

nu and Land Reforms (Third Amendment) Act, 1975, in which certain villages and Tehsils predominantly inhabited by Tribals have been identified. Special provisions have been made to protect the tribal lands as well as to extend right of pre-emption to the Tribals.

(c) Tribal Advisory Committee at the State level is associated with the development programme and other matters affecting tribal interests.

**Allocation for Sub-Plans and I.T.D Projects in Tripura in 1975-76**

326. SHRI DASARATHA DEB: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the share of Tripura out of the Rs. 200 million provided for sub-plans and Integrated Tribal Development Projects in the year 1975-76; and

(b) whether any detailed programme for Tripura have been finalised and if so, what are those schemes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA):

(a) An amount of Rs. 31 lakhs has been allotted to Government of Tripura for Tribal Sub-Plan during 1975-76.

(b) The Tripura Sub-Plan has not yet been finalised

12 hrs

**PAPERS LAID ON THE TABLE**

**JUTE MANUFACTURERS CESS RULES, 1978**

THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI): I beg to lay on the Table a copy of the Jute Manufacturers Cess Rules, 1978 (Hindi and English versions) published in Notification No

G.S.R. 89(E) in Gazette of India dated the 18th February, 1978, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-10389/76].

**REVIEW AND ANNUAL REPORT OF SCOOTERS INDIA LTD, LUCKNOW FOR 1974-75**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): I beg to lay on the Table—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1974-75.

(2) Annual Report of the Scooters India Limited, Lucknow, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, [Placed in Library. See No. LT-10390/76].

**NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISE AND SALT ACT AND CENTRAL EXCISE RULES**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri Pranab Kumar Mukherjee: I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 81(E) and 82(E) published in Gazette of India dated the 16th February, 1978 together with an explanatory memorandum.